

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 07
286/2016

IN THE MATTER OF:

Hari Pravat Reality Pvt. Ltd. Applicant/petitioners
v.
Govt. of National Capital Territory of Delhi Respondent

Order under Section 391-394 of the Companies Act, 2016

Order delivered on 22.07.2020

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT


SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant Mr. Kabir Diwan, Mr. Deepak Diwan, Adv.
For the respondent Ms. Tania Sharma, Adv. for RD & OL

ORDER

On the request made by the counsel for the petitioner as well as RD counsel, list this application for hearing on 31.08.2020.


Sd/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


Sd/-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)